

Central Administrative Tribunal, Principal Bench

Original Application No.2612 of 1999

New Delhi, this the 3rd day of July, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)
Hon'ble Mr. Kuldip Singh, Member (J)

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Kaushalya Devi W/o Late Shri Kishan
R/o Bada Mohalla Tehsil Palwal,
District Faridabad.

- Applicant

(By Advocate - Ms. Richa Goyal)

Versus

1. Union of India
through its Secretary,
Ministry of Communication,
Department of Telecommunication,
Sanchar Bhavan,
New Delhi.
2. Chief General Manager, Telecom,
Department of Telecommunications,
District Ambala.
3. General Manager, Telecom,
Department of Telecommunications,
Sector-16A Near Sagar Cinema,
District Faridabad.
4. Divisional Engineer, Telecom,
Department of Telecommunications,
Sector-16A Near Sagar Cinema,
District Faridabad.
5. Sub-Divisional Officer,
Department of Telecommunications,
Telephone Exchange, Near Bansal Hospital,
Palwal, District Faridabad. - Respondents

(By Advocate - Shri M.K. Gaur, proxy for Shri R.P.
Aggarwal)

O R D E R (ORAL)

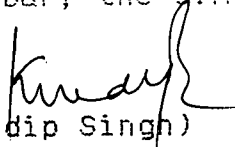
By Hon'ble Mr. S.R. Adige, Vice Chairman(A)


1. Applicant seeks a direction to respondents
to regularise her on full time basis.

2. We have heard Ms. Richa Goyal, Counsel for
the applicant and Shri M.K. Gaur, proxy counsel for
Shri R.P. Aggarwal, Counsel for the respondents.

3. Shri Gaur has invited our attention to the respondents' order dated 8.2.2000 converting applicant's service into full time casual labourer with immediate effect. He states that her claim for regularisation will be considered in accordance with rules and instructions.

4. Noting the above statement of Shri Gaur at the Bar, the Q.A. is disposed of. No costs.


(Kuldip Singh)
Member (J)


(S.R. Adige)
Vice Chairman (A)

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